



2026:AHC-LKO:11444

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 81 of 2026

Rajendra Nath Mishra @ Lalta Prasad
Mishra

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Deptt. Of
Revenue U.P. Lko. And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Daya Shankar Tiwari, Aditya Pandey
Counsel for Respondent(s)	: C.S.C., Pankaj Gupta

Court No. - 17

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Shri Anurag Dwivedi, Advocate holding brief of Shri Daya Shankar Tiwari, the learned counsel for the petitioner and Shri Vikas Rai, the learned Standing Counsel for the State of U.P.

2. By means of the instant petition filed in public interest, the petitioner has sought issuance of a direction to the opposite parties for removal encroachment made on land bearing Gata Nos.1064 measuring 0.0970 hectare, 1065 measuring 0.0650 hectare, 1068 measuring 0.0320 hectare, 1069 measuring 0.0320 and 1071 measuring 0.0530 hectare hectare situated in Village- Rachora, Block, Pargana and Teshsil- Sadar, Balrampur.

3. On the basis of written instructions provided by Tehsildar, Sadar, Balrampur, the learned Standing Counsel has submitted that proceedings under Section 67 of U.P. Revenue code, 2006 in Case Nos. T202608100101431, T202608100101432, T202608100101433 and T202608100101435 have already been instituted for removal of encroachment.

4. Accordingly, the instant petition is **disposed off** by issuing a

direction that proceedings for removal of encroachment instituted under Section 67 of U.P. Revenue Code, 2006 in the aforesaid cases bearing Nos.T202608100101431, T202608100101432, T202608100101433 and T202608100101435 shall be concluded expeditiously, in accordance with law, without granting any unnecessary adjournment to any of the parties.

February 13, 2026

-Amit K-

(Subhash Vidyarthi,J.)